

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, AT HYDERABAD

C.A. 1351 OF 2016

(TCAA) No.2/HDB/2017

CERTIFIED TO BE TRUE COPY
OF THE ORIGINAL

Date of Order: 21.02.2017

IN THE MATTER OF THE COMPANIES ACT 1956

AND

IN THE MATTER OF SCHEME OF ARRANGEMENT BETWEEN
SECURED INVESTMENT MAKING SERVICES (INDIA) PRIVATE
LIMITED.

AND ITS UNSECURED CREDITORS

Secured Investment Making Services (India) Private Ltd.
Having its Registered Office at D.No.49-16-6,
Lalitha Nagar, Near Thondam Vinayaka Temple,
Akkayyapalem, Visakhapatnam, Andhra Pradesh
Rep. by its Managing Director Mr. K. Surendra Babu



...Applicant

Counsel for the Applicant:

Sri D.V.A.S. Ravi Prasad
Representing Sri N. Harinath.

Counsel for the Respondent:

Sri B. Appa Rao, CGSC for Roc and RD

CORAM:

Hon'ble Mr. Rajeswara Rao Vittanala, Member (Judicial)
Hon'ble Mr. Ravikumar Duraisamy, Member (Technical)

ORDER

(As per Rajeswara Rao Vittanala, Member (Judicial))

1. Heard Sri D.V.A.S Ravi Prasad, learned counsel for the Applicant.

The Application was filed under section 391 of the Companies Act, 1956
r/w Rule 9 of the Companies (Court) Rules, 1959 by seeking the following
reliefs:

- a) Convene the meeting of Unsecured Creditors of the applicant company at such place and time as this Hon'ble Court deems fit and proper for the purpose of considering the scheme of arrangement;
- b) Appoint a Chairman for conducting the meeting and for filling a report thereof;
- c) Direct the publication of notice convening the meeting of unsecured Creditors of the applicant company in newspapers;
- d) Dispense with the holding of the meeting of shareholders of the applicant company.

2. After considering the case, the Hon'ble High Court was pleased to pass an order dated 26.12.2016 appointing Sri D.V. Satyanarayana Raju, Advocate (D.No.33-14-132, Allipuram Main Road, Visakhapatnam – 500 004), as the Chairperson for conducting the meeting of Group-A unsecured Creditors of the Applicant Company to be held on 04.02.2017 at 10.30 AM at Santhi Kalyana Mandapam, Pendhurthi Junction, Pendhurthi, Visakhapatnam. The quorum is fixed as 845 unsecured creditors either in person or through proxy. In pursuant to the above order of the Hon'ble High Court, the Chairperson conducted the meeting and has filed his report dated 17.02.2017.

3. In view of the above circumstances, the present application is disposed of by granting permission to the Applicant Company to file Company Petition within two weeks from the date of receipt of the order.



Sd/-

RAVIKUMAR DURAISAMY

MEMBER (TECHNICAL)

Sd/-

RAJESWARA RAO VITTANALA

MEMBER (JUDICIAL)

V. Annapoorna
V. ANNA POORNA
 Asst. DIRECTOR
 NCLT, HYDERABAD - 68